[Authorised English Translation]

HARYANA GOVERNMENT
FOREST DEPARTMENT
Notification

The 11th June, 1998.

No. G.S.R. 60/C.A./16/27/S.20/98 -- Whereas a declaration under sub-section (I) of section 4 of the Indian Forest Act, 1927 (Act 16 of 1927 to constitute the land specified in the Schedule given below as a reserved forest has been issued, - vide Haryana Government, Forest Department notification No.G.S.R.72/C.A.16/27/S.4/88, dated the 22nd September, 1988;

And whereas the provisions of clause (c) of sub-section (1) of section 20 of Indian Forest Act, 1927, have been compiled with;

Now, therefore, in exercise of the powers conferred by sub section (I) of section 20 of the Indian Forest Act, 1927, the Governor of Haryana hereby specifies, according to the boundary-marks (Pillars) errected on the ground and map kept in the office of the Deputy Commissioner, Narnaul, the limits of the Forest shown in the Schedule given below to be reserved and declares the same to be reserved with effect from _____, 1998.

SCHEDULE

Distirct	Tehsil	Name of the village with hadbast No.	Killa No. or Khasra No.	Areas in Acres	Boundaries	Place where the plan may be inspected.
1	2	3	4	5	6	7
M.garh	Narnaul	Mukandpura H.B. No. 215	24=6,7,13 to15,17,18, 27=25, 28=21/1, 31=1/1, 32=5,14,15/1, 16/2,17,24, 35=14,15, 47=21,22/3, 48=17/1,17/2, 18,19,21to25, 49=25, 50=1to4,5/1, 51=1/1,2/1,3/ 1,3/2,4/4,7/1, 81=24, 198=2, 199,200/2, 200/4,201to2	527.0	North-Boundary of village Tehla South-Boundary of village Ghatasher East-Boundary of village Tagipur West-Boundary of village Amarpura Jorasi.	In Office of the Deputy Commissioner, Mohindergarh and Divisional Forest Officer, Mohindergarh.

06, 207=1,2,
208=2, 209=,
210=, 212/2,
214=214/2/2/
1/, 214/2/2/3,
215to218,
221to227,
229to232,
232/4,
233to236,
237/2, 240/3,
244,248to251

H.C. DISODIA,
Secretary to Government, Haryana
Forest Department